



SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph. : 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

S. No.	Loan No. / Borrower(s) Name	Demand Notice Date & Amount	Secured Asset	Affixation Date
1	Loan No. 0PUN160800005001355, Yogita Rajendra Pandit, Rajendra Dyaneshwar Pandit	20-01-2024 & ₹ 13,46,732/-	Flat No 302, 3rd Floor, B-Wing, Sri Sai Apartment, Sr No. 61, Hissa No. 2/2, Near Shani Mandir Ambegaon Khurd, Maharashtra -411046	27-03-2024
2	Loan No. 0PUN181000005015586, Dnyaneshwar T Biradar, Bharati Dnyaneshwar Biradar	20-01-2024 & ₹ 14,09,248/-	Flat No. 403, 4th Floor, Ganesh Angan, Sr. 11, Hissa No. 06, Behind Swagat Hotel Mangadewadi, Pune, Maharashtra -411046	27-03-2024
3	Loan No. 0SAT200200005027250, Dastgir Chand Bagwan, Muskan Dastgir Bagwan	20-01-2024 & ₹ 10,30,692/-	Bhagwati Complex Flat No 1 & 2 2nd Floor, C S No. 2369A, Mojue Wai Tal Wai Dist Satara , Maharashtra -412803	27-03-2024
4	Loan No. 0PUN211000005039789, Nikhil Kulkarni, Kaveri Nikhil Kulkarni, Lokesh Sainath Owhai	20-01-2024 & ₹ 15,71,018/-	Flat No 32 4th floor building No A 3 of Nimbai Nagar A 3 Co-Operative Housing Society Ltd S. No. 12, Hissa No. 1/1 Village Wadgaon Budruk, Taluka - Haveli, District -Pune Maharashtra -411012	27-03-2024
5	Loan No. 0SLP2301000005057065, Maula Gafur Bagwan, Muskan Mousa Bagwan	20-01-2024 & ₹ 18,82,634/-	Flat No. 302 Third Floor C wing Khateeb Complex Old Survey no. 149/1B its New Survey no. 147/1B online Survey no. 147/1/B/1 Situated at Kasabe Tal, North Solapur Maharashtra -413003	27-03-2024
6	Loan No. 0PUN2305000005062639, Firoz Yusuf Pathan, Heena Firoz Pathan	20-01-2024 & ₹ 12,17,444/-	Flat No.403 on 4th Floor, in Wing B, in Building known as Hasan Hilltop constructed on land bearing Survey No. 55 Hissa No.6/4/1 situated at Village Kondhwa Khurd Tal. Haveli Pune Maharashtra -411048	27-03-2024

Place : Gurgaon
Date : 29.03.2024

Authorised Officer
Shubham Housing Development Finance Company Limited



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
SALE NOTICE OF IMMOVABLE SECURED ASSETS Issued under Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules 2002.
Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgage / Charged to the secured creditor the POSSESSION OR CONSTRUCTIVE POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgage(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgage(s) (Since deceased), as the case may be indicated in COLUMN (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> and www.auctionfocus.in

SR NO	[A] LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GAURANTOR(S)	[B] O/s. DUES TO BE RECOVERED (SECURED DEBTS)	[C] DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	[D] TYPE OF POSSESSION (Constructive POSSESSION)	[E & F] RESERVE PRICE (IN) EARNEST MONEY DEPOSIT (IN)	[G] DATE OF AUCTION & TIME
1.	Loan Account No. - XHXLKAD00002359286 1.RAJKUMAR DATATRAY KUMBHAR 2.SWATI RAJUMAR KUMBHAR All Residing At : AT.PO.UTTAR 1. HAJARMACHI,INDIRA NAGAR TAL KARAD DIST SATARA KARAD MAHARASHTRA-415105. Also at - SR.No 163/1A, PLOT NO 16, MILKAT NO 3433/4,ROW HOUSE NO.4, SAIDPUR KARAD 800 M FROM KARAD MASUR ROAD KARAD MH 415110.	RS.21,62,493/- (RUPEES TWENTY-ONE LAKH SIXTY-TWO THOUSAND FOUR HUNDRED AND NINETY-THREE ONLY) due as on 28-03-2024	All that piece and parcel of the property bearing Row House No.4, Plot area admeasuring about 870 Sq.Ft. i.e. 80.85 Sq.Mtrs. and construction area 806.3006 Sq.Ft. i.e.74.93 Sq.Mtrs. (74.91 Sq.Mtrs. as per Namuna No.8), Grampanchayat Milkat No.3433/4, constructed on Plot No.16 admeasuring area about 218.40 Sq.Mtrs. having NA land bearing Survey No.163/1A, Situated at Saidapur, Tal.karad, Dist - Satara, which is within local limits of Sub-Division Tahsil Karad and within the limits of Sub-Registrar Karad, Tal & District-Satara. The same is bounded as below : East: Row House No.5, West: Row House No.3, North: Open Plot Mr.Shinde, South : Colony Road.	Rs.21,76,200/- (Rupees Twenty-One Lakh Seventy-Six Thousand Two Hundred Only) Rs.2,17,620/- (Rupees Two Lakh Seventeen Thousand Six Hundred and Twenty Only)	03-05-2024 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document)	

1. INSPECTION DATE : 30.04.2024.
2. MINIMUM BID INCREMENT AMOUNT: Rs.10,000/-.
3.Last date of submission of Bid/ EMD/ Request letter for participation is 02-05-2024 till 5 pm.
Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof.
For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and www.auctionfocus.in.
The intending bidders can also contact Mr. Jaydeep S. Vanjari on his Mobile No. 9822004399, E-mail ID : jaydeepsv@chola.murugappa.com/Mr. Mohd Abdul Qawi on his Mobile No.7305990872.
Date - 29-03-2024, Place - Pune
Sd/- AUTHORISED OFFICER,
M/s. Cholamandalam Investment And Finance Company Limited



GIC HOUSING FINANCE LTD.
CORPORATE OFFICE / HEAD OFFICE : GICFHL, National Insurance Building, 6TH Floor, J. T. Road, Next to Astoria Hotel, Churchgate, Mumbai, 400 020
Tel.: (022) 43041900/ 2285 1765 / 66 / 67 Email: Corporate@GicH.com Website: www.gichfndia.com
CHINCHWAD BRANCH : Office No. 202 & 203, 2nd floor, Premier Plaza II, G-Wing, Old Pune- Mumbai Highway, Above Hastakala Saree Shop, Chinchwad, Pune-411019 Office Tel : 020-6630811/12/13 Branch : chinchwad@gichfndia.com

DEMAND NOTICE
(IN PURSUANCE WITH SECTION 13 (2) OF THE SARFAESI ACT, 2002)
GIC Housing Finance Ltd. (GICFHL) has sanctioned Housing loan to the following borrower to purchase/Mortgage/ Renovation and Construction of premises by creating equitable mortgage in favor of GICFHL. The repayment of the loan(s) is irregular and the account(s) is finally classified as Non Performing Asset in accordance with directions and guidelines of National Housing Bank.
GICFHL has therefore invoked its rights under section 13 (2) of the SARFAESI ACT, 2002 and called upon the borrower to repay the total outstanding due mentioned therein, within 60 days from the date of the said Demand notice(s).
The borrower is hereby again called upon publicly to pay the said total dues plus the charges & interest accrued till date within 60 days from the date of this notice failing which GICFHL shall resort to all or any of the legal rights to TAKE POSSESSION of the said property and dispose it and adjust the proceeds against the outstanding dues amount. The borrower is also restrained from alienating or creating third party interest on the ownership of the property.

Sr. No	Name Of The Borrower & Co-Borrower/Loan File No./Branch Name	Address Of The Mortgaged Property	Outstanding Dues As Per Demand Notice (Amt. In Rs.)	Date Of Demand Notice Sent
1	MH0760600000170 HINJEWADI BRANCH / Mrs.ROHINI UMESH KALASKAR & UMESH VASANT KALASKAR	Gut No: Rh-119 G Block, Anmol Chsl, Flat No-9, 3rd Flr, G Block, Opposite Shahu Garden, Chinchwad, Pune- 411019	13,55,032/-	05.03.2024
2	MH0270610005398 / CHINCHWAD BRANCH / RAVINDRA JAGGUSINGH TAMCHIKAR/JYOTSANA RAVINDRA TAMCHIKAR	Flat No. 08,2nd Floor, Ganesh Apt, Cts No. 4673, Plot No. 259, Pimpri Waghare, Pune-411018	7,82,747/-	15.03.2024
3	MH0270610005668/ CHINCHWAD BRANCH / ARCHANA SAMBAHAI LOKHANDE/ SAMBAHAI LOKHANDE	Flat No. 409.4th Floor, Omkar Samrudhhi, S.no. 259/33,NrShubham Shirsuli, Narayangaon, Pune-410504	1472904/-	15.03.2024
4	MH0270610004314/ CHINCHWAD BRANCH / DIGAMBAR KSHIRSAGAR/RESHMA DIGAMBAR KSHIRSAGAR	FlatNo.02, 1st Floor, Mangal Niwas, S. No. 1/2(26/P), Mamata Nagar Lane No1, Sangvi,Pune-411027	7,86,606/-	15.03.2024
5	MH0270610003462/ CHINCHWAD BRANCH / VINAYAK BABAN WAGH/KAVITA VINAYAK WAGH	Flat No.11,3rd Floor,A Wing, Krishnai, S.no. 48, H. No. 42, Nr Heera Panna Sweet Mart, Narhe,Pune-411041	4,30,109/-	15.03.2024
6	MH0270610001988/ CHINCHWAD BRANCH / TEJASWINI MANOJ GAIKWAD/ MANOJ PANDURANG GAIKWAD	New S. No. 7/2, Bhag No. 28, Nr Mulanagar Ganpati Mandir, Sangvi, Pune-411027	14,67,682/-	15.03.2024
7	MH0270610003175/ CHINCHWAD BRANCH / EKNATH BHIMSEN SHIVALE	Flat No. 03, Ground Floor, Building No. 42,"Chandralok", Sector No. 21, Yamuna Nagar,Pune-411044	8,32,573/-	15.03.2024

THIS NOTICE WILL ALSO BE PASTED ON THE OUTER DOOR OF THE BORROWER LAST KNOWN ADDRESS AND AT THE MORTGAGED PROEPTY.
For GIC Housing Finance Ltd.
Sd/-
Authorised Officer

Date : 30.03.2024
Place : Chinchwad



NIDO HOME FINANCE LIMITED
(formerly known as Edelweiss Housing Finance Limited)
Registered Office Situated At Tower 3, 5th Floor, Wing 'B', Kohinoor City Mall , Kohinoor City, Kirol Road, Kuria (West), Mumbai – 400 070. Regional Office at: Office No. 407-410, 4th Floor, Kakade Bizz Icon, CTS 2687B, Ganeshkhind Road, Bhamburda, Shivaji Nagar, Pune, Maharashtra 411016

POSSESSION NOTICE UNDER RULE 8(1) OF THE SARFAESI ACT, 2002
Whereas the Undersigned being the Authorized Officer of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (order 3 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued Demand Notices to the Borrower/s as detailed hereunder, calling upon the respective Borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the receipt of the same. The said Borrowers/Co borrowers having failed to repay the amount, notice is hereby given to the Borrowers/Co borrowers and the public in general that the undersigned has taken symbolic possession of the property described hereunder in exercise of powers conferred on him under Section 13(4) of the said Act r/w Rule 8 of the said Rules in the dates mentioned along-with the Borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited). For the amount specified therein with future interest, costs and charges from the respective dates.
Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:
1. Name and Address of the Borrower, Co Borrower/ Guarantor Loan Account No. And Loan Amount:-
VAISHALI RAVINDRA JAGTAP (BORROWER) & SACHIN RAVINDRA JAGTAP (CO BORROWER) Both Resi. Address: 1, Near Bank Of Maharashtra Sambhaji Nagar, S.T. Colony, Nagar Road, Wagholi Pune 412207. Also At- Flat No. 702, Seventh Floor 'Mulik Luxuria' Wing E, G. No. 1182, 1183 & 1184 (Old G. No. 2185, 2186, 2187) Wagholi Tq. Haveli Pune 412207
LAN NO.: LPUNOHL0000087782 LOAN AGREEMENT DATE: 31-03-2021 DEMAND NOTICE DATE:- 12-12-2023
Loan Amount : Rs.29,46,829/- (Rupees Twenty Nine Lakh Forty Six Thousands Eight Hundred Twenty Nine Only)
Amount Due In Rs.31,04,237.20/- (Rupees Thirty One lakh Four Thousands Two Hundred Thirty Seven and Twenty Paise Only)
Possession Date: 27.03.2024
SCHEDULE OF THE PROPERTY:- All The Part And Parcel Of Flat No. 702, Seventh Floor Area Adm. 38.26 Sq. Mtr. Carpet & Enclosed Balcony 5.78 Sq. Mtr. + Enclosure Balcony 1.44 Sq. Mtr. With Adj. Terrace Of 4.63 Sq. Mtr. With One Covered Parking, 'Mulik Luxuria' Wing E, G. No. 1182, 1183 & 1184 (Old G. No. 2185, 2186, 2187) Wagholi Tq. Haveli Pune 412207 Within The Limits Of Pune Municipal Corporation And Sub Registrars Of Haveli Pune.
Place: PUNE Sd/- Authorized Officer
Date: 30.03.2024 FOR Nido Home Finance Limited, (formerly known as Edelweiss Housing Finance Limited)



सिन्ट बैंक होम फायनेन्स लिमिटेड
Cent Bank Home Finance Limited

1st Floor, Ajantha Complex, 499, Rasta Path, Pune - 411011, Ph. No. 020-26136933
APPENDIX IV (Rule 8(1)) (POSSESSION NOTICE For immovable property)
Whereas, The undersigned being the authorized officer of the CENT BANK HOME FINANCE LTD., Pune Branch. Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice Upon the Borrowers / guarantors mentioned below to repay the amount to CENT BANK HOME FINANCE LTD. Pune within 60 days from the date of receipt of the said notice. The Borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on me under section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned against account. The borrowers/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the CENT BANK HOME FINANCE LTD, Pune for the amount and interest thereon w.r.t respective NPA date.
S. No. Name of the Borrower / Guarantor & A/c No. Description of the Immovable Property Date of Demand Notice Date of Possession Amount in Demand Notice
01. A/c No. 00802340000013 & 00802130000032 Mr. Tukaram Tulsiram Magar and Mrs. Rohini Tukaram Magar Flat No.1202,12th Floor, Bldg-F, Park Titanium, Park Street, Sr. No. 211/2, 210/2, 210/5, Plot No.3 & 4, Near Kalewadi Phata, Wakad, Pune-411057. ₹ 1,32,21,192/- + interest & other charges
Place : Pune, Date: 29.03.2024 Authorized Officer, Cent Bank Home Finance Ltd., Pune



AMBIT FINVEST PRIVATE LIMITED
Corporate Off: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

POSSESSION NOTICE (For Immoveable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)
Whereas the undersigned being the authorized officer of Ambit Finvest Private Limited Having its registered office at Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013, Corporate office at Kanakia Wall Street - 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.
The following borrowers having failed to repay the amount notice is hereby given to the following borrowers and the and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.
Name of the Borrower/ Co-Borrowers/ Guarantors & Loan Account Number Demand Notice Date & Amount Description Of Immoveable Property / Properties Mortgaged Date of Possession Type of possession
1.SM BOOK STATIONERY AND GENERAL STORES Rs. 31,85,012.89/- (Rupees Thirty One Lakhs Eighty Five Thousand Twelve And Eighty Nine Paise Only) As On. 11.01.2024 COMMERCIAL SHOP NO 1, GROUND FLOOR, ADMEASURING CARPET AREA OF 31.40 SQ. MTRS., BUILDING "TOWN PLAZA", PRIDE WORD CITY, CLUSTER 4, SECTOR NO. 4, SURVEY NO. 129/1+2 PART, SURVEY NO. 130/1+ 2A + 2B + 2C+3, 131/1 PART, 141/2 PART, CHARHOLI BUORUK, TALUKA HAVELI PUNE, DIST PUNE, MAHARASHTRA – 412105 BOUNDARY OF THE SAID PROPERTY : NORTH : SIDE MARGIN SOUTH : PASSAGE EAST : SHOP NO. 02 WEST : ELECTRICITY ROOM 27.03.2024 Symbolic Possession
The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Ambit Finvest Private Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Date: 30.03.2024, Place: Pune Sd/- Authorised Officer - Ambit Finvest Private Limited



The Kunbi Sahakari Bank Ltd., Mumbai
Kunbi Dnyati Griha, 3rd Floor, St. Xavier Street, Parel, Mumbai-400 012. Phone-022-24148875.

POSSESSION NOTICE
(Under Rules 8 (1))
(For immovable property)
Whereas, The undersigned being the Authorized Officer of THE KUNBI SAHAKARI BANK LTD., MUMBAI under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (the said Act) and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notices dated 11/01/2024 calling upon the owner of the mortgage property & borrower Smt. Pushpa Rajendra Raikar and Co-Borrower Mr. Pranav Rajendra Raikar and Guarantors (1) Mr. Divakar Shivaji Mate, (2) Mr. Paresh Ramji Poladia and (3) Mr. Arvind Kisan Raikar within the meaning of the said Act to repay the amount mentioned in the notices being Rs. 64,88,272/- (Rupees Sixty Four Lakh Eighty Eight Thousand Two Hundred Seventy Two only) for Mortgage Loan AND Mr. Arvind Kisan Raikar Proprietor of M/s. Sai Dairy and Guarantors (1) Mr. Divakar Shivaji Mate, (2) Mr. Swapnil Ravindra Raikar (3) Smt. Pushpa Rajendra Raikar and (4) Mr. Pranav Rajendra Raikar within the meaning of the said Act to repay the amount mentioned in the notices being Rs. 91,86,439.80 (Rupees Ninety One Lakhs Eighty Six Thousand Four Hundred Thirty Nine & Paise Eighty only) respectively with further interest and recovery charges within 60 days from the date of receipt of the said notice.
The Borrowers having failed to repay the amount, notices is hereby given to him / her / them and the public in general that the undersigned being the Authorized Officer of The Kunbi Sahakari Bank Ltd., Mumbai had taken symbolic possession of the property as described herein below in exercise of powers conferred upon him under section 13(4) of the said Act, read with rule 9 of the said rules on the date 27/03/2024.
The Borrowers in particular and Guarantors the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE KUNBI SAHAKARI BANK LTD., MUMBAI for an amount of Rs. 1,61,37,094.80 (Rupees One Crore Sixty One Lakh Thirty Seven Thousand Ninety Four and Paise Eighty Only) (for Overdraft Loan Facility of M/s Sai Dairy Rs. 34,27,545.80 & Mortgage Loan facility of Smt. Pushpa Rajendra Raikar & Mr. Pranav Rajendra Raikar Rs. 67,09,549/- respectively) plus further interest thereon from 28/03/2024 at the contractual rate(s) together with incidental expenses, costs, recovery charges etc. till the date of final payment is made to the bank.
Description of the Immoveable Property :
All that piece and parcel of immovable property admeasuring 00 H 20 R of S. No. 55/2/3/2 of Revenue, Village Vadgaon Khurd, Tal - Haveli, Dist. Pune - 411041
Date: 27.03.2024 Sd/-
Place: Pune (Anant L. Hosurkar) Authorised Officer
For The Kunbi Sahakari Bank Ltd., Mumbai

FORM A
PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF WEBSYM SOLUTIONS PRIVATE LIMITED

	NAME OF CORPORATE PERSON	WEBSYM SOLUTIONS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	24 th September 2003
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES - PUNE
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U74140PN2003PTC018387
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered Address: FL B703 S 155/1A/1A/1, Pinnac Kanchanganga P67A/7B 8 Aundh, Pune, Maharashtra, India, 411007
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	26 th March 2024
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME : ANAGHA ANASINGARAJU ADDRESS : 1-2, AISHWARYA SANKUL, 17 G.A. KULKARNI PATH, OPP. JOSHI'S RAILWAY MUSEUM, KOTHRUD, PUNE - 411038 Email id: pr.anagha@kanjcs.com TELEPHONE NO : 020-25466265/ 25461561 REGISTRATION NO : IBB/LIPA-002/IP-N00247/2017-18/10732
8	LAST DATE FOR SUBMISSION OF CLAIMS	25 th April 2024

Notice is hereby given that Websym Solutions Private Limited has commenced voluntary liquidation on 26th March 2024.
The stakeholders of Websym Solutions Private Limited are hereby called upon to submit a proof of their claims, on or before 25th April 2024 to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 26th March 2024 Anagha Anasingaraju
Place: Pune Liquidator



AXIS BANK LTD.

Registered Office : Axis Bank Ltd., "Trishul" -3rd floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad -380006
Branch Address : Axis Bank Ltd., Sterling Plaza, Ground floor, Opp. Sai Services Petrol Pump, J.M.Road, Pune-411004.
POSSESSION NOTICE (RULE 8(1))
Whereas, The undersigned being the Authorized Officer of the Axis Bank Ltd., Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notices on the dates mentioned below, calling upon the borrowers / Co-borrowers / Guarantors / mortgagors, as per details given below, to repay the amounts mentioned in the respective Notices within 60 days from the date of the respective notice. The borrowers / Co-borrowers / Guarantors / mortgagors, having failed to repay the amount, notice is hereby given to the borrowers / Co-borrowers / Guarantors / mortgagors and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act, read with Rule, 6 & 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below. The borrowers / Co-borrowers / Guarantors / mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd., for amounts mentioned below. The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Sr. No.	Name & Address of Borrowers / Co-borrowers / Mortgagors / Guarantors	Outstanding Amount (Rs.)
1.	1) Akshay Sudhakar Chavan 2) Revati Gurav (Guarantors), Flat No.303, 3rd Floor, 'A' Wing , Spring Valley Phase - I, Near balaji Temple, Behind Gokhale Mala, Sr.No.134, Pune -Alandi Road, Wadmkhwardi, Dist.Pune - 412105, Also at : S. S. Shitole, Sr.No.6/1K/215, Abhinav Nagar, Ushahkal Society Road, Old Sangavi, Dist.Pune-411027, Also at : Saswad Nira Road, Near Post Office, Tal.Purandrar, Walhe Valha, Dist.Pune-412305. Date of Demand Notice : 02/12/2023 Date of Symbolic Possession : 26/03/2024 Description of Immoveable Properties : All that piece and parcel of Flat No.303, on 3rd Floor, admeasuring Carpet area of 383.37 Sq. Ft. i.e. 35.63 Sq.Mtrs., alongwith Terrace area 58.64 Sq. Ft. i.e. 5.45 Sq. Mtrs., alongwith Enclosed Balcony area 50.24 Sq. Ft. i.e. 4.67 Sq. Mtrs., alongwith Cupboard area 5.48 Sq. Ft. i.e. 0.51 Sq. Mtrs., in Wing 'A', of the Project / Scheme known as " Spring Valley Phase - I ", constructed on Survey No.134, Situated at Village - Wadmkhwardi, Tal.Haveli, Dist.Pune and within the limits of Pimpri Chinchwad Municipal Corporation and bounded as per Building Plan.	Rs.26,90,459/- (Rupees Twenty Six Lakh Ninety Thousand Four Hundred Fifty Nine Only) being the amount due as on 24/11/2023 together with further contractual rate of interest thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment.
2.	1) Digvijay Dhairyashil Patil, 17/2, Shivkrupa Bunglow, Madhukuni Co-op. Housing Society, Panchwati, Near Nirzar Home, Pashan, Pune-411008, Also at : Udale, Nr. Hanuman Mandir, Tal.Karad, Satara-415111, Also at : Flat No.A-710, Sukhwani Shivom, S.No.80/11/1, Mukai Chowk to Kiwale Road, Kiwale, Pune-412101, 2) Kiran Mastram Dhiman, A, B7, Morya Nagar, SKF Road, Near Marajai Mandir, Chinchwadgaon, Pune-411033. Date of Demand Notice : 10/10/2023 Description of Immoveable Properties : All that piece and parcel of Flat No. A-710, having carpet area admeasuring 45.07 Sq.Mtrs., adjacent terrace 6.68 Sq.Mtrs., Dry terrace 3.81 Sq. Mtrs. in the project known as Sukhwani Shivom, constructed on the land bearing Gut No. 80 Hissa No.11/1, situated at Kiwale, Tal.Haveli, Dist.Pune.	Rs.31,54,965/- (Rupees Thirty One Lakh Fifty Four Thousand Nine Hundred Fifty Five Only) amount as on 07/10/2023 & together with further contractual rate of interest from 08/10/2023 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment.
3.	1) Dipak Kalidas Patil 2) Pallavi Dipak Patil, Flat No.202, 2nd Floor, Wing 'A', Sai Ganga, Gat No. 410/1, Nanekarwadi, Tal.Khed, Dist.Pune, Also at : Flat No. E/15, Swapna Nagari, Zafde-wasti, Pune Nashik Highway, Chakan Khed, Dist.Pune - 410301, Also at : 134, Khedgaon Nandiche, Tal.Pachora, Dist.Jalgaon - 424201. Date of Demand Notice : 02/12/2023 Description of Immoveable Properties : All that piece and parcel of Flat No.202, on 2nd Floor, admeasuring Carpet area of 445 Sq. Ft. i.e. 41.35 Sq.Mtrs. + Terrace 73 Sq. Ft. i.e. 6.78 Sq. Mtrs., Built-Up area 641 Sq. Ft. i.e. 59.57 Sq. Mtrs., with open space Car Parking, in Wing 'A', of the Building known as " Sai Ganga ", constructed on New Gat No. 410/1 & 410/2, Old Gat No. 2434, Situated at Village - Nanekarwadi, Tal.Khed, Dist.Pune and bounded as per Building Plan.	Rs.14,58,753/- (Rupees Fourteen Lakh Fifty Eight Thousand Seven Hundred Fifty Three Only) being the amount due as on 24/11/2023 together with further contractual rate of interest thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment.
4.	1) Mohd Salim Mohd Yunus Choudhari 2) Reshma Bano, Flat No.904, 9th Floor, Regal Residency, Karad.702 & 703, Kudalwadi, Chikhali, Tal.Haveli, Dist.Pune-411023, Also at : Gat No / 707, bhongale Plot, Kudalwadi, Chikhali, Tal.Haveli, Dist.Pune - 411062. Date of Demand Notice : 27/10/2023 Description of Immoveable Properties : All that piece and parcel of Flat No.904, on 9th Floor, admeasuring Carpet area 30.94 Sq. Mtr. + Enclosed Balcony area admeasuring 5.03 Sq. Mtr. + Adjoining Terrace area 6.23 Sq. Mtr., of the Project known as " Regal Residency ", constructed on Gat No.702 & 703, situated at Village- Chikhali, Tal- Haveli, Dist- Pune and within the limits of Pimpri Chinchwad Municipal Corporation and bounded as per Building Plan.	Rs.21,65,695/- (Rupees Twenty One Lakh Sixty Five Thousand Six Hundred Ninety Five Only) being the amount due as on 18/10/2023 together with further contractual rate of interest thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment.
5.	1) Shankar Dada Sonavane 2) Koushalya Dada Sonavane, Flat No.202, 2nd Floor, 'C' Wing , Krushna Kamal Residency, Gat No.244, Sangurdi, Tal.Khed, Dist.Pune - 412109, Also at : Sector No. 25, Vittal Rukminni Garden, Pradhikaran Nigdi Manapa Garden, Dist.Pune-411044, Also at : Khadkat, Ashti, Dist.Beed - 414203. Date of Demand Notice : 02/12/2023 Description of Immoveable Properties : All that piece and parcel of Flat No.202, on 2nd Floor, admeasuring Carpet area of 34.810 Sq.Mtrs. alongwith Terrace area 03.430 Sq. Mtrs. Total area 38.24 Sq. Mtrs. with Including all Common Facilities, in Wing 'C', of the Building known as " Krushna Kamal Residency ", constructed on Gat No.244, Situated at Village - Sangurdi, Tal.Khed, Dist.Pune and bounded as per Building Plan.	Rs.13,02,818/- (Rupees Thirteen Lakh Two Thousand Eight Hundred Eighteen Only) being the amount due as on 24/11/2023 together with further contractual rate of interest thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment.

Date : 26/03/2024
Place : Pune Sd/-
Axis Bank Ltd., Authorised Officer